

**MINISTRY OF FINANCE**

**(Department of Revenue)**

**[CENTRAL BOARD OF DIRECT TAXES]**

**(Income tax)**

**NOTIFICATION**

New Delhi, the 22<sup>nd</sup> March, 2017

**S.O. 928 (E).**—In exercise of the powers by sub sections (1) and (2) of Section 120 of the Income-tax Act, 1961) (43 of 1961), the Central Board of Direct Taxes hereby makes the following amendment to the notification of the Government of India, Ministry of Finance, Department of Revenue, Central Board of Direct Taxes, number S.O.2483(E), dated the 30<sup>th</sup> September, 2009, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), namely:-

In the said notification, ---

- (i) for the table, below the Schedule, following table shall be substituted, namely---

**SCHEDULE**

Sl.No.	Designation of Income-tax Authority	Headquarters	Jurisdiction
(1)	(2)	(3)	(4)
1.	Commissioner of Income-tax, Centralised Processing Centre, Bengaluru	Bengaluru, Karnataka	All the cases where the return of income has been furnished in – (i) electronic form, and (ii) paper form.

2. This notification shall come into force with effect from the date of its publication in the Official Gazette.

[Notification No. 16 /2017/ F. No.187/3/2017-ITA-I]

ROHIT GARG, Director